

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 56742/2024
[Arising out of impugned final judgment and order dated 06-11-2024
in CRLA No. 38/2022(AP) passed by the Gauhati High Court]

SHIVKANT MISHRA

Petitioner(s)

VERSUS

THE STATE OF ARUNACHAL PRADESH & ANR.
FOR ADMISSION

Respondent(s)

IA No. 134412/2025 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS

Date : 30-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE N.V. ANJARIA
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) :

Mr. Rameshwar Singh Malik, Sr. Adv.
Mr. Jitesh Malik, Adv.
Ms. Anisha Dahiya, Adv.
Mr. Varun Loonkar, Adv.
Ms. Sumrgha Dhillon, Adv.
Mr. Abhaya Nath Das, Adv.
Mr. Jatin Hooda, Adv.
Mr. Satish Kumar, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We are not inclined to interfere with the
impugned judgment/order of the High Court. Accordingly,
the Special Leave Petition is dismissed.

Pending application(s), if any, shall stand
disposed of.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)